

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-463(PB)/2017

IN THE MATTER OF:

Portrait Advertising And Marketing P. Ltd. APPLICANT / PETITIONER
Vs
Arise India Ltd. RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 17.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
Hon'ble President

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s) Mr. Sujoy Kumar & Mr. Arindam Ghose, Advs

For the Respondent(s) Mr. Gurkumal Hora & Mr. Gurcharan Singh, Advs

ORDER

Learned counsel for the parties have made a joint statement that they are exploring the possibility of settlement.

To facilitate the resolution by any settlement, we defer the hearing on 02.02.2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)